

ITEM NO.4 Court 14 (Video Conferencing)

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7295/2012

STATE OF HARYANA . & ORS.

Appellant(s)

VERSUS

VIKLANG SANGH HARYANA

Respondent(s)

([ONLY C.P.(C)NO.700/2017 IN W.P.(C)NO.521/2008 IS LISTED AGAINST THIS ITEM])

WITH

CONMT.PET.(C) No. 700/2017 In W.P.(C) No. 521/2008 (X)
(IA 11817/2021 - EARLY HEARING APPLICATION, IA 45901/2020 - INTERVENTION/IMPLEADMENT & IA 148527/2018 - RECALLING THE COURTS ORDER)

Date : 21-09-2021 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s) Sh. Alok Sangwan, Sr. AAG Haryana
Sh. Sumit Kumar Sharma, Adv
Mr. Bhanwar Jadon, Adv.
Mr. Sanjay Kumar Visen, AOR

Dr. Monika Gusain, AOR

Ms. Kiran Suri, Sr. Adv.
Mr. S.J. Amith, Adv.
Mr. Krishna Kumar, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s) Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

CONMT.PET.(C) No. 700/2017 in W.P.(C) No. 521/2008

De-tag.

List on 29.09.2021 before the appropriate Bench.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)